

IN THE INCOME TAX APPELLATE TRIBUNAL, SURAT BENCH, SURAT
BEFORE SHRI PAWAN SINGH, JUDICIAL MEMBER AND
DR. ARJUN LAL SAINI, ACCOUNTANT MEMBER
ITA No.162/SRT/2018 (AY 2015-16)
(Hearing in Virtual Court)

Shri Ashok Kewalram Khemani, Plot No.6, Devka Road, Nani, Daman, Daman and Diu. Pin – 396 210. PAN: AAUPK 4702 D	Vs.	The Principal Commissioner of Income Tax, Valsad.
Applicant		Respondent

Assessee by	None
Revenue by	Shri Sreenivas T.Bidari – CIT(DR)
Date of hearing	08.09.2021
Date of pronouncement	08.09.2021

Order under section 254(1) of Income Tax Act

PER PAWAN SINGH, JUDICIAL MEMBER:

1. This appeal by assessee is directed against the orders of ld.Principal Commissioner of Income Tax, Valsad dated 22.01.2018 passed under section 263 of the Act, for the assessment year (AY) 2015-16.
2. This appeal come up for hearing on 08.09.2021. The ld.CIT-DR for the Revenue submits that the assessee has informed his office that he is withdrawing the appeal and necessary application for withdrawal through post has already been sent to the Tribunal.
3. On perusal of file, we find that the assessee vide application dated 01.07.2021 received by the Registry on 14.07.2021 has sent application for withdrawal of this appeal inter-alia contending therein that the assessee do

not wish to pursue the above mentioned appeal as the assessment order has been passed denovo after accepting his plea by ld.Assessing Officer.

4. Considering the contents of the application dated 01.07.2021, the appeal of the assessee is dismissed as withdrawn.
5. In the result, appeal of the assessee is dismissed as withdrawn.

Order announced on 8th September, 2021 at the time of hearing in virtual court hearing.

Sd/-

(Dr ARJUN LAL SAINI)
ACCOUNTANT MEMBER

Surat, Dated: 08/09/2021 / SGR*

Copy to:

1. Appellant
2. Respondent
3. CIT(A)
4. CIT
5. DR
6. Guard File

Sd/-

(PAWAN SINGH)
JUDICIAL MEMBER

By order

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Sr.Pvt. Secretary, ITAT, Surat